

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4662
ANSWERED ON:04.05.2012
IRREGULARITIES IN NRHM
Ray Shri Rudramadhab

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has since completed its investigation in Rs. 5700 crores National Rural Health Mission (NRHM) scam;
- (b) if so, the details and present status thereof;
- (c) whether the Government is also probing Rs. 26 crores ayurvedic scam in UP between 1993 to 1996;
- (d) if so, the facts and present status thereof;
- (e) whether the Government plans to probe the utilisation of funds released to States/UTs under NRHM to ensure/ monitor proper utilisation of funds;
- (f) if so, the details thereof; and (g) the measures proposed in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) & (b): As per the information made available by CBI, it has registered 5 Preliminary Enquiries (PEs) pursuant to the orders of Hon'ble High Court of Allahabad, Lucknow Bench dated 15.11.2011 "to enquire into irregularities committed in the implementation of NRHM and utilization of funds at various levels in the entire state of U.P from 2005 onwards till date and to register Regular Cases(RCs) in respect of persons against whom prima facie cognizable offences is made out.". During the course of enquiry into the aforesaid 5 PEs, 13 RCs have been registered by CBI so far and out of the same, charge sheets have been filed in 3 cases. In addition, earlier CBI had also re-registered two RCs which were transferred from the State Government, pursuant to the order of the High Court dated 27.7.2011, which cases are also under investigation.

The enquiry into all the aforesaid 5 PEs and investigation/further investigation of the 15 RCs is continuing.

(c): The Centrally Sponsored Scheme of development of AYUSH hospitals and dispensaries was implemented from the 10th Plan (2002-2007) onwards and therefore the Department of AYUSH, Government of India has not provided financial assistance to Uttar Pradesh between 1993 and 1996 under the scheme.

(d): Does not arise .

(e) to (g): The Ministry had requested the Comptroller & Auditor General of India (CAGI) for conducting annual transaction audits of the National Rural Health Mission (NRHM) in all the States from the Financial Year 2011-12 in order to identify the existing gaps, facilitate independent monitoring and timely corrective measures so that a quality and timely audit assessment becomes available to assist the State Governments in undertaking remedial measures and achieving the targets of NRHM. The CAG office has agreed that the audit of NRHM shall be incorporated by Accountant Generals of all States in their regular audit planning process.

Other measures that have been put in place to monitor the utilization of funds released to the States / UTs under National Rural Health Mission (NRHM) include:

- (i) Submission of quarterly Financial Monitoring Reports by the States;
 - (ii) Annual Statutory Audits;
 - (iii) Concurrent Audits; and
 - (iv) Visits by the teams of the Financial Management Group of the Ministry to States for periodical reviews.
- (v) The implementation of NRHM in States is also reviewed through Joint Review Missions (JRM)s, Common Review Missions (CRM)s and periodical reviews by the Ministry. Deficiencies / shortcomings noticed during the reviews are immediately brought to the notice of the States for remedial action.